

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 362 OF 2018 &
IA NO. 1454 OF 2018**

Dated : 20th February, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

North Municipal Corporation of Delhi	Appellant(s)
Vs.		
Delhi Electricity Regulatory Commission & Anr.	Respondent(s)

Counsel for the Appellant(s) : Mr. Bhagwat Prasad Agarwal

Counsel for the Respondent(s) : Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R-1

Ms. Niharica Khanna for R-2

ORDER

Admit.

Mr. Manoj Kr. Sharma appears on behalf of Respondent No.1, Ms. Niharica Khanna appears on behalf of Respondent No.2. They seek four weeks' time to file reply. Time is granted. They may file replies on or before 20-3-2019 with advance copy to the other side. Thereafter, Appellant may file rejoinder, if any, on or before 03-04-2019 with advance copy to the other side.

List the matter on **25-4-2019**

(S. D. Dubey)
Technical Member
tpd/js

(Justice Manjula Chellur)
Chairperson